

So far as affiliated colleges are concerned, the development grants for specific programmes are sanctioned by the Commission on the basis of the pattern of assistance to colleges for different schemes which includes Commission's share, contribution from the college and/or management/State Government. Often the Colleges which do not receive adequate support from managements/State Governments are not able to adequately avail of the benefits from the Commission's schemes.

The Commission also sanctions development grants for programmes sponsored by it e.g., Research Fellowships, Summer Institutes, Research Grants, Correspondence Courses, Computer Facilities, Centres of Advanced Studies, etc. Here again grants are not sanctioned per capita but on assessing the capability of the institution concerned to make the best use of the limited resources available.

The Commission also provides assistance on an 100 per cent basis to colleges for improvement of Science Education under College Science Improvement Scheme and for the improvement of instruction of subjects in Humanities and Social Sciences under the programme of College Humanities Improvement Programme.

Supersession of Elected Bodies in Municipal Corporations

8677. **SHRI YAMUNA PRASAD MANDAL:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Chairman of all India Council of Mayors has urged the Prime Minister to check the process of superseding or dissolving of elected bodies in Municipal Corporations by the State Governments; and

(b) if so, the reaction of Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUS-

ING (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) Supersession of elected local bodies is an extreme step, taken only when all other efforts to improve the functional and financial operations of a particular local body fail.

12 hrs.

RE. MOTION FOR ADJOURNMENT

PROF. MADHU DANDAVATE (Rajapur): There is a very important issue on which I raised an adjournment motion. I will make a submission. There are four lakhs of Government employees in urban as well as in rural areas who are on strike. The Chief Minister had two rounds of talks with the Union Finance Minister and, yesterday night, the Maharashtra Chief Minister said that if Central assistance is available, he can concede the demands. There has been sixteen days of strike and complete paralysis of administration of the Maharashtra Government. Therefore, I have given an adjournment motion—because of the failure of the Union Government to give Central Assistance. (*Interruptions*).

MR. SPEAKERS: Order; please be seated.

About Maharashtra, it is a State matter. But if you say that there is some failure of the State Government, and they had discussions with the Finance Minister immediately following after that. There are a number of opportunities for you to mention it. But how can you connect it with this and that and make it a Central matter?

PROF. MADHU DANDAVATE: We accept your observations, but (*Interruptions*).

MR. SPEAKER: You can mention it in a statement and Mr. Subramaniam....

PROF. MADHU DANDAVATE: On Friday, many of us raised the issue.

MR. SPEAKER: I am telling you a way out.

PROF. MADHU DANDAVATE: I have followed what you have suggested. But, on Friday I raised the issue and demanded the Finance Minister's statement; so long, he has kept quiet. Four lakhs of workers are involved. Therefore, you may please direct him to make a statement.

MR. SPEAKER I have directed that those points which were raised will be replied to. You made certain points on that day and they have been referred to the Minister, and the Minister will reply to them. There was no necessity for raising it again today when I have already told you that it has been referred to the Minister.

PROF. MADHU DANDAVATE: We want to understand your ruling.

MR. SPEAKER: You are speaking without trying to understand me; that is the problem. I have said that there is ample opportunity for a discussion. (Interruptions)

Well, I am one of the speakers.

SHRI S. M. BANERJEE (Kanpur): You are the only Speaker of the House.

MR. SPEAKER: I may be Speaker of the House. But when I speak, I am a speaker. Of course, I am not as loud a speaker as you are.

Prof. Madhu Dandavate you had raised this point on that day and I told you that the Finance Minister, while replying, would mention about it. But you have raised it again. My observation stands.

Now, papers to be laid on the Table.

12.05 hrs.

PAPERS LAID ON THE TABLE

SUGAR (PRICE DETERMINATION FOR 1974-75 PRODUCTION) AMENDMENT ORDER, 1975, AND GUJARAT NOTIFICATIONS UNDER PANCHAYAT ACT, 1961

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table:

(1) A copy of the Sugar (Price Determination for 1974-75 Production) Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 204(E) in Gazette of India dated the 16th April, 1975 under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library See No. LT-9600/75].

(2) A copy each of the following Gujarat Notifications under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat —

(i) The Gujarat Panchayat Service (Classification and Recruitment) (Fifth Amendment) Rules, 1973, published in Notification No. K. P. 73-194/PBN/1072/8235/TH in Gujarat Government Gazette dated the 19th October, 1973 together with an explanatory note.

(ii) The Gujarat Panchayat Service (Classification and Recruitment) (Amendment) Rules, 1974 published in Notification No. KP/21/PRR/1072/10524/TH in Gujarat Government Gazette dated the 2nd Febr-